

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Sri Lakshmi Motor Service Private Limited operating in the Business of Automobiles at
No. 21, Industrial Suburb, Opp. CMTI Tumkur Road, Yeswanthpur, Bangalore-560022,
Karnataka, India.

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s. Sri Lakshmi Motor Service Private Ltd. CIN: U50300KA2002PTC030408 PAN: AAHCS8995G
2.	Address of the registered office (As per MCA Records)	No. 21, Industrial Suburb, Opp.CMTI Tumkur, Road, Yeswanthpur, Bangalore-560022
3.	URL of website	Website of the Corporate Debtor not available
4.	Details of place where majority of fixed assets are located	No. 21, Industrial Suburb, Opp.CMTI Tumkur, Road, Yeswanthpur, Bangalore-560022
5.	Installed capacity of main products/ services	Information not available
6.	Quantity and value of main products/ services sold in last financial year	Rs. 5240.33lakhs (as per Audited Financial Statements as on 31 st March, 2020)
7.	Number of employees/ workmen	50-100 employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Email request be sent to : cirp.srilakshmimotor@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Email request be sent to : cirp.srilakshmimotor@gmail.com
10.	Last date for receipt of expression of interest	Wednesday, October 29, 2025
11.	Date of issue of provisional list of prospective resolution applicants	Saturday, November 08, 2025
12.	Last date for submission of objections to provisional list	Thursday, November 13, 2025
13.	Date of issue of final list of prospective resolution applicants	Monday, November 24, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Saturday, November 29, 2025

RELEVANT PARTICULARS		
15.	Last date for submission of resolution plans	Monday, December 29, 2025
16.	Process email id to submit EOI	cirp.srilakshmimotor@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Details not available

Date: -15th October , 2025
Place: Mumbai

For Sri Lakshmi Motor Service Private Limited

INDRAJIT
MUKHERJEE

Indrajit Mukherjee

Reg. No: IBBI/IPA-001/IP-P01533/2018-2019/12450

Registered Address of the Resolution Professional: Flat No.1101, Building 2, KAI,
Kesar Exotica CHSL, Sector 10, Kharghar, Near Bharti Medicover Hospital
District Raigad--410210, Maharashtra, India.



पंजाब नेशनल बैंक **punjab national bank**

(A Government of India Undertaking)

ARMB, Hyderabad: #6-3-865, 1st Floor, My Home Juppally, Ameerpet, Green Land, Hyderabad -500038. Phone No: 040-29998839, E-mail: cs4732@pnb.co.in

Borrower & Mortgagor/Guarantor: Sh. Konefi Thirupathi, Resident of H.No.18-09-67/5, Plot No. 49, Near Kubera Apartment, Shanti Nagar, Siddipet, Telangana - 502103, Ph: 89854 24791.

Account No. 181410NC00000039

Notice under Section 13(4) of the Securitization and Reconstruction of financial Assets and Enforcement of Security Interest Act, 2002, read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

SUB: INTIMATION FOR SALE OF SECURED ASSETS

Please refer to the notice U/S 13(2) dated: 30.08.2024 issued by the Bank's Authorized Officer u/s 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 demanding the repayment of loans availed by you. Due to nonpayment of the same, Bank has taken possession of following secured assets by the Authorized Officer vide notice dated: 06.11.2024 and published the same in news paper dated: 12.11.2024 (Name of the news paper: Financial Express (Hyderabad Edition Page No.22) and Mana Telangana (Hyderabad Edition Page No.09)) as per the SARFAESI guidelines.

SCHEDULE

1. All that part and parcel of Residential House bearing H.No.18-09-67/5 in Plot No. 49, admeasuring 186.66 sq.yds in Sy.No.1903 situated at near Kubera Apartment, Shanti Nagar, Siddipet Mandal and District and **bounded by North:** 24 Ft Road, **South:** Open Place of others, **East:** House of Haridas & others, **West:** House of Saddi Srinu.

Standing in the name of **Sh. Konefi Thirupathi S/o. K. Mallaih** in this connection, you are hereby called upon to pay the outstanding dues amounting **Rs.37,87,805.29/- (Rupees Thirty Seven Lakhs Eighty Seven Thousand Eight Hundred Five and Twenty Nine Paise only)** as on **30.08.2024** as mentioned in the above notices with up to date interest, penal interest, charges and costs incurred by the undersigned while taking possession of the said assets and thereafter for preservation of the same, **within 30 days from the date of receipt of this notice and get release of the aforesaid assets from the undersigned.** In case you fail to pay the aforesaid amounts within the said period, the undersigned may be constrained to sell aforesaid assets for realizing the dues and take other measures as deemed fit as per the provisions of the aforesaid Act and Rules.

Date: 03.10.2025 **Sd/- Authorised Officer & Chief Manager**
Place: Siddipet **(SECURED CREDITOR), Punjab National Bank**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED

operating in the Business of Automobiles at No. 21, Industrial Suburb, Opp. CMTI Tumkur Road, Yeswanthpur, Bangalore-560022, Karnataka, India. (Under Regulation 3(A)(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No. M/s. Sri Lakshmi Motor Service Private Ltd. CIN: U50300KA2002PTC030408 PAN: AAHCS8995G

2. Address of the registered office (as per MCA records) No. 21, Industrial Suburb, Opp.CMTI Tumkur, Road, Yeswanthpur, Bangalore-560022

3. URL of website Website of the Corporate Debtor not available

4. Details of place where majority of fixed assets are located No. 21, Industrial Suburb, Opp.CMTI Tumkur, Road, Yeswanthpur, Bangalore-560022

5. Installed capacity of main products/ services Information not available

6. Quantity and value of main products/ services sold in last financial year Rs. 5240.33lakhs (as per Audited Financial Statements as on 31st March, 2020)

7. Number of employees/ workmen 50-100 employees

8. Further details, including last available financial statements (with schedules) of two years, lists of creditors, and relevant dates for subsequent events of the process, are available at: Email request be sent to : cirp.srilakshimotor@gmail.com

9. Eligibility for resolution applicants under section 25(2)(ii) of the Code is available at URL: Email request be sent to : cirp.srilakshimotor@gmail.com

10. Last date for receipt of expression of interest Wednesday, October 29, 2025

11. Date of issue of provisional list of prospective resolution applicants Saturday, November 08, 2025

12. Last date for submission of objections to provisional list Thursday, November 13, 2025

13. Date of issue of final list of prospective resolution applicants Monday, November 24, 2025

14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants Saturday, November 29, 2025

15. Last date for submission of resolution plans Monday, December 29, 2025

16. Process email id to submit Expression of Interest cirp.srilakshimotor@gmail.com

17. Details of the Corporate Debtor's registration status as MSME Details not available

Date : 15th October, 2025 **For Sri Lakshmi Motor Service Private Limited**
Place: Mumbai **Indrajit Mukherjee**
Reg. No: IBBI/IPA-001/IP-PD1533/2018-2019/12450
Registered Address of the Resolution Professional: Flat No.1101, Building 2, KAI, Kesar Exotica CHSL, Sector 10, Kharghar, Near Bharti Medicover Hospital District Raigad-410210, Maharashtra, India.



AU SMALL FINANCE BANK LIMITED

(A Scheduled Commercial Bank)

(CIN:L36911RJ1996PLC011381)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001

APPENDIX IV (SEE RULE 80)) POSSESSION NOTICE (For Immovable Property)

WHEREAS, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated **27-Oct-23** calling upon the Borrower **Govinda M V, Jqnardana M G, Lakshamma, (Loan Account No. 19660000367029)** to repay the amount mentioned in the notices being **Rs. 3,01,109/- (Rupees Thirty Lakh One Thousand One Hundred Nine Only)** a within 60 days from the date of receipt of the said notice.

WHEREAS, **Fincare Small Finance Bank Ltd.,** has amalgamated with **AU Small Finance Bank Ltd.,** by virtue of the scheme of amalgamation by the Reserve Bank of India with effect from 1st of April 2024. By virtue of this scheme of amalgamation, the aforementioned loan account has been transferred to AU Small Finance Bank Ltd., including but not limited to the entire amount payable by you all in respect of the said credit/financial assistance granted, along with the underlying security and security interest in respect of the mortgaged property.

The borrower/co-borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **10th day of October of the year 2025.**

The borrower/co-borrower/mortgagor/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for an amount of **Rs. 3,01,109/- (Rupees Thirty Lakh One Thousand One Hundred Nine Only)** as on **19-Oct-23** and interest and expenses thereon until full payment.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."

Description of immovable properties

Property bearing No. 669/C, having Unique Code No. 152100700200301030 according to the form No. 11B issued by the office of the Mahadevapura village Panchayathi situated an Mahadevapura Village Sirangapanta Taluk Mandya District, Measuring East to West : 7.010400000000001 Meters and North to South : 16.154400000000002 Meters in total measuring **113.25 Sq. Meters** and thereon building measuring **113.25 Sq. meters** along with present and future construction therein.

East: Gully & Property belongs to Venkatesh, West: Compound wall and Property belongs to Basavegowda, North: Gully & property belong to Basavegowda, South: Road

Date : 10/Oct/2025 **Sd/- Authorised Officer**
Place : Mandya, Karanataka **AU Small Finance Bank Limited**



THE AGRASEN CO-OPERATIVE URBAN BANK LTD

MALAKPET BRANCH, HYDERABAD.

PHYSICAL POSSESSION NOTICE

Whereas,

The undersigned being the Authorized Officer of The Agrasen Co-operative Urban Bank Ltd, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with rule 9 of the Securitization Interest (Enforcement) rules 2002, of the said Act issued a demand notice dated 27/04/2015, calling upon the borrowers, M/s. Surya Agencies, Rep by its Partners 1.Mr.B.Chandrashekar & 2. Mrs. B.Sunitha, Mr.B.Anand, Mrs.B.Vandana, Mrs. Maneamma & Mr.Adil Khan, to repay the amount mentioned in the notice being **Rs. 68,44,390/- (Rupees Sixty Eight Lakhs Forty Four Thousand Three Hundred and Ninety Only)** as on 28-02-2015 together with future interest from 01-03-2015 within 60 days from the date of receipt of the said notice.

As the borrower/guarantors/mortgagers have failed to repay the amount, notice is hereby given to the borrowers/guarantors and public in general that the undersigned has taken Physical possession of properties mortgaged to the bank described here in below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the Securitization Interest (Enforcement) rules 2002, on 09th September 2025. The borrowers/guarantors in particular and public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of The Agrasen Co-operative Urban Bank Ltd for an amount of **Rs 5,06,64,746/-** and applicable interest there on from 01-09-2025.

DESCRIPTION OF THE IMMOVABLE PROPERTY

1. Registered Mortgage of all that the piece and parcel of land in Survey No 178/e/1, total admeasuring Ac.0.28 gts, situated at Thimmapur Village & G.P.Kothur Mandal, R.R.Dist belongs to Adil Khan.

North: Land of P.Jangaiah in Sy.No. 178 Part, South: Land of P.Narayana in Sy.No. 178 Part, East: Land of K.Venkataiah in Sy.No. 178, West: Land of C.Chennappa in Sy.No. 178 Part.

2. Registered Mortgage of all that the piece and parcel of land in Survey No 182/a/1, admeasuring Ac.0.14 gts, and in Sy.No.183/a, admeasuring Ac.0.19 total admeasuring Ac.0.33 gts, situated at Thimmapur Village & G.P.Kothur Mandal, R.R.Dist belongs to Adil Khan.

North:Land of P.Jangaiah in Sy.No. 178 Part, South:Land of Sy.No. 181 (Vaggu), East:Land of P.Narayana in Sy.No. 183 part, West:Land of C.Chennappa in Sy.No. 182Part.

Sd/- Authorised Officer
The Agrasen Co-operative Urban Bank Ltd.
Place: Hyderabad

RUPEEK FINTECH PVT. LTD & RUPEEK CAPITAL PVT. LTD.

45/B, Shubham Complex, 1st A Main, JP Nagar 3rd Phase, Bengaluru – 560078

GOLD AUCTION NOTICE

The borrowers and the public in general are hereby notified that the gold pledged with respect to the below mentioned borrowers will be auctioned on account of non-repayment of dues. The auction is proposed to be conducted on or after **17.11.2025 at No.51, "SARA HOUSE" Ground Floor 27th Main, 1st Cross, BTM Layout I Stage, BENGALURU - 560068**

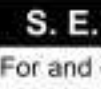
List of Borrowers

Name	RCPL ID
KAMAL KHOKHANI	3469377

Persons wishing to participate in the aforementioned auction need to deposit the EMD before participation and should carry valid ID Card and PAN Card.

For more information please contact - **1800 419 8000**

Sd/- Authorised officer **Sd/- Authorised officer**
Rupeek Fintech Pvt Ltd. **Rupeek Capital Pvt Ltd.**



S. E. RAILWAY – TENDER

For and on behalf of President of India, the General Manager (Engg.), South Eastern Railway, Garden Reach, Kolkata-700043 invites e-tender for the following work: **Tender No.: BR-HQ-CKP-25-26-05, Date: 13.10.2025. Description of the work:** Regirding of bridges for running of 25T axle loaded freight trains @100Kmph in (a) Bridge no. 25 DN (Span 10x24.4m) between Adityapur-Tatanagar station. (b) Bridge no. 206 UP (Span-3x45.7m) & 206 DN (Span-2x12.2m + 4x18.3m+1x45.7m) in between Mahadeosal-Posolta. (c) Bridge no. 47UP (Span-2x12.2m + 2x30.5m), 86DN (Span-2x12.2m+3x18.3m) & 145SL (Span-2x12.2m+1x18.3m) in Kiriburu-Bondamunda section. (d) Bridge no. 694 (Span- 2x18.3m+7x30.5m) in between Bagurkela-Nuagoans and Bridge no. 671 (Span- 8x18.3m) in between Nuagoan-Orga station. (e) Bridge no. 124UP (Span-1x18.3m+9x45.7m) in Bondamunda-Jharsuguda section and (f) Bridge no. 124DN (Span- 1x18.3m+9x45.7m) in Bondamunda-Jharsuguda section.

Tender Value: ₹ 152,23,12,493.43. Earnest Money: ₹ 77,61,600. Tender document cost: Nil. Tender closing date, time: 24.11.2025, 11:30 hrs. Period of Completion: 24 (Twentyfour) months. Interested tenderers may visit website **www.ireps.gov.in** for full details/ description of the tenders and to know the status of this tender so as to submit their bids online. Physical/manual tender for this work will not be accepted.(PR-726)



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s.Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned here in below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s.Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

SL NO	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	Date of Demand Notice	Outstanding Amount	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
1	Loan Account No. .HL10DVA00003243. 1. Mr/Mrs. KONDAPPA NANNAPPA 2. Mr/Mrs. LAKSHMIDEVAMMA Both are residing at: Yerralakkenahalli, Beechaganahalli, Chikkaballapur, Karnataka, Eshwara Temple, Chikkaballapur, Kamataka-561209. Also at: House list No.85/4, PID No.152800500201620100 Somenahalli Hobali, Thirumani Gampapanchaythi, JP Nagar Village, Uppakuntahalli Majara JP Nagar, Gudibande Taluk, Chikkaballapur District Near Beechaganahalli Cross Bagepalli 561207.	16-07-2025	Rs.2218824/- as on 10-07-2025	All the piece and parcel of property bearing HL No.85/4, E-KathaNo.152800500201620100, situated at Uppakunttahalli Majara J.P Nagara Village comes within the purview of Thirumani Grama Panchayath, Somenahalli Hobli, Gudibande Taluk, Chikkaballapura District , measuring East to West 9.144 meters and North to South 13.716 Meters in all measuring 125.42 square meters, along with building constructed thereon, and bounded on : East by : Road, West by : Site No.5, North by: Road, South by : Sandu.	Possession: 11-10-2025

Date: 11-10-2025 **Authorised Officer,**
Place: Chikkaballapura **M/s. Cholamandalam Investment And Finance Company Limited**



NATIONAL SEEDS CORPORATION LIMITED

(A Government of India Undertaking)

"An ISO 9001:2015 & ISO 14001:2015 Company"

REGIONAL OFFICE, 17-11, Tukaram Gate, Lalaguda, Secunderabad-500017.(TG) PH: 040 -27731152, 27730635 Mail ID- rm.secunderabad@indiaseeds.com

NOTICE INVITING TENDER

Tenders are invited for "Leftover Construction work of Precast Compound wall, Steel Board and Writing work on steel board at Production Center, Gooty under Area Office, NSC, Kurnool. The Bid may be seen and downloaded from NSC website <https://www.indiaseeds.com/> and e-nivision portal <https://indiaseeds.enivida.com>. The last date for submission of Bids is **28.10.2025 at 02.30 P. M. and will be opened on same day at 03.30 P.M.** The detailed terms and conditions can be seen from tender documents.

Any changes will be placed only on NSC web-site.

F. No. Engg (Gooty-Boundary wall)/ NSC: HYD/25-26/ DATED 14.10.2025

GAJANAND SINGH
REGIONAL MANAGER



Regional Office, Bengaluru Rural : 3rd Floor, 41/2, M G Road, Trinity Circle, Bengaluru – 560001

REQUIREMENT OF PREMISES ON LEASE/RENTAL BASIS

Bank of Baroda invites proposals/offers from the owners having clear and marketable titles over land and built-up property with the carpet area of up to 1370 sq ft on Ground/Upper Ground Floor for branch Mahadevapura, Bengaluru Rural Region with all facilities including adequate power supply. The intending offerors shall submit their offers in two separate sealed covers superscribed as "Technical bid" and "Financial bid" to the following address: The Regional Manager, Bank of Baroda, 3rd floor, Regional Office Bengaluru Rural, Vijaya Towers, Trinity Circle, MG Road, Bengaluru-560001 on or before **06.11.2025 by 15.00hrs.** For details, please login on Tender section of our website (<http://www.bankofbaroda.com>).

Date: 15.10.2025 **Sd/- Regional Head,**
Place: Bengaluru **Bank of Baroda, Bangalore Rural**



S. E. RAILWAY – TENDER

For & on behalf of the President of India, the Dy. Chief Electrical Services Engineer, South Eastern Railway, Garden Reach, Kolkata-700043 invites E-Tender for the following works before 15:00 hrs. on 07.11.2025: **Tender No.: ADEE-SOLAR-2025-SR-4, Date: 14.10.2025. Description of works:** Provision of 55 nos. 10KWp, 21 nos. 5KWp & 46 nos. 2 KWp on grid connected roof top Solar Plant at Garden Reach. **Tender Value: ₹ 3,66,50,221.80** (Including GST as applicable). **Earnest Money: ₹ 3.33,300. Cost of Tender Documents:** Nil (Due to e-Tender as per GCC-2022). **Date of Closing:** At 15.00 hrs. on 07.11.2025. **Completion period of the work:** 06 (six) months from the date of issue of LOA. Interested tenderers may visit website **www.ireps.gov.in** for full details/ description/specification of the tenders and submit their bids online. In no case manual tenders for this work will be accepted. **N.B.:** Interested bidders may regular visit **www.ireps.gov.in** to participate in all tenders. (PR-727)



HDFC BANK

We understand your world

Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai – 400042.

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan accounts are classified as NPA (Non-Performing Asset). The Bank has issued loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **23rd October 2025** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 13 th Oct 2025	Date of Sale Notice
1	XXXXXXXXXX5935	JEEVAN M C	47,917.96	14-10-2025

Date : 16.10.2025 **Sd/-**
Place : KARNATAKA **HDFC BANK LTD.**



AU SMALL FINANCE BANK LIMITED

(A SCHEDULED COMMERCIAL BANK)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the borrowers/co-borrowers/ Mortgagers/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/Secured assets as given below.

Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor. Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Loan A/c No./ Name of the Borrower/ Co-borrower/ Mortgagor/ Guarantor	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
A/c No. 2306227950294357 M/S. JLM MOBILE GALLERY THROUGH IT'S PROPRIETOR MR. GAJENDRA KUMAR RAWAL S (Borrower), MR. GAJENDRA KUMAR RAWAL S S/O MR. SHANKAR LAL RAWAL (Mortgagor), MRS. GAYATHRI W/O MR. GAJENDRA KUMAR RAWAL S (Guarantor), MRS. SHAKUNTALA W/O MR. SHANKAR LAL RAWAL (Guarantor)	9-Oct-25 (Rs. 25,54,973/- Rupees Twenty Five Lakh Fifty Four Thousand Nine Hundred Seventy Three Only) As on 08-Oct-2025	SCHEDULE OF HYPOTHECATION First and Exclusive Charge by Way of Hypothecation on Book Debts, Inventory, Other Current Assets Both Present and Future. SCHEDULE OF IMMOVABLE PROPERTY MORTGAGED:- All That Part and Parcel, Along with Present and Future Structure of Residential Property, Plot Admeasuring 2205 Sq. Ft. Situated at Gram Panchayat Rampura, Panchayat Samiti Sirohi, District Sirohi, Rajasthan. Owned by Mr. Gajendra Kumar Rawal S. (Vide Patta No. 40, Book No. 2049, Missal No. 221, Patta Dated 07-02-2023, Issued by Panchayat Samiti Sirohi). Boundaries as below :- East: Road North: House of Sita Devi Rawtaram South: House of Himmatram Bhagwanji Rawal West: Agriculture Land

Place: BANGALORE, KARNATAKA **Date : 15-10-2025** **Authorised Officer AU Small Finance Bank Limited**



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s.Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned here in below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s.Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

SL NO	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	Date of Demand Notice	Outstanding Amount	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
1	Loan Account No. HL057MA000042793. 1. Mr/Mrs. KUDUVANAKUNTE THIMMEGOWDA RAMESH 2. Mr/Mrs. THOPAMMA Both are residing at: KUDUVANAKUNTE, KANAKUPPE POST, HEBBUR, TUMKUR, NEAR WATER TANK, KUNIGAL, KARNATAKA- 571210. Also at: Kh No.62 E-Khatha No. 152500903201120077 Kuduvanakunte Grama Kanakuppe Gp Tumkur Black Tumkur Dist Near water tank Kunigal 571210.	16-07-2025	Rs.3069165/- as on 10-07-2025	All that piece and parcel of the R.C.C. Roofed Residential Building consisting of Ground Floor constructed in Site bearing Khatha No.62, formed in Sy No.12, E-Swathu No.152500903201120077, measuring towards East to West 12.4968 Meters and North to South 15.5448 Meters i.e., 12.4968' X 15.5448' Meters. Situated at Kuduvanakunte Grama, Hebbur Hobli, Tumkur Taluk, and bounded On:East By: Remaining Property, West By: Road,North By: Remaining Property, South By: Remaining Property.	Possession: 11-10-2025

Date: 11-10-2025 **Authorised Officer,**
Place: Tumakuru **M/s. Cholamandalam Investment And Finance Company Limited**

THE BUSINESS DAILY.

Real estate deals and now pledged shares

NEW DELHI, THURSDAY, FEBRUARY 21, 2019

FINANCIAL EXPRESS

READ TO LEAD

FOR THE DAILY BUSINESS.

TV presenter-led Tata Steel's rating

1000 crore entered in 1100 crore with a opportunity in India

WWW.FINANCIALEXPRESS.COM

financialexpress.com

epaper.financialexpress.com

BENGALURU



ಆರ್ಥಿಕವಾಗಿ ಹಿಂದುಳಿದ
ಯುವಜನತೆಗೆ ಬಿಎಫ್
ಎಸ್‌ಐ ಉದ್ಯೋಗ ಕೌಶಲ್ಯ



ಉದಯಕಾಲ ನ್ಯೂಸ್

ಬೆಂಗಳೂರು: ಅರ್ಥಿಕವಾಗಿ ಹಿಂದುಳಿದ ವರ್ಗದ ನಗರದ ತರಬೇತಿ, ತರನೀಯರ ವೃತ್ತಿ ಜೀವನಕ್ಕೆ ನೆರವಾಗುವ ದಿನಿಯಲ್ಲಿ ಅಪ್ಪಕ್ಕಾನ್ ಇಂಡಿಯನ್ ಪ್ರೈ.ಲಿ. ಮತ್ತು ದಿನ್ ಕಾರ್ಪೊರೇಷನ್ ಘಡೀರಿಯಾ ನೇತೃತ್ವದಲ್ಲಿ ಕೆ.ಎ. ಪುರಂನ ಡಾನ್ ಬಾಸ್ಕೋ ಕಾಲೇಜಿನಲ್ಲಿ ಯುವಕ, ಯುವತಿಯರಿಗಾಗಿ ಬಿ.ಎಫ್.ಎಸ್.ಐ.(ಬಾಂಗ್ಲಾಕೆಂ, ಪ್ರೈನಾನ್, ಮೆನೇಜ್ಮೆನ್ ಇನ್ಟರ್ನಾನ್) ಕೌಶಲ್ಯಗಳನ್ನು ಕಲಿಸುವ 'ಅಹಮ್ ಮೊಹೇರಲರ್ ಸೆಂಟರ್: ಬಿಎಫ್ಎಸ್ಐ' ಅನ್ನು ಆರಂಭಿಸಲಾಗಿದೆ.

ಈ ಯೋಜನೆಯ ಮೊದಲ ಹಂತದಲ್ಲಿ ಅಂತಿಮ ವರ್ಷದ ಪದವಿ ತರಗತಿಯಲ್ಲಿರುವ 220 ವಿದ್ಯಾರ್ಥಿಗಳಿಗೆ ಡಿ.ಎಫ್.ಎಸ್.ಐ. ಉದ್ಯೋಗ ಕೌಶಲ್ಯಗಳನ್ನು ಒದಗಿಸಲಾಗುವುದು. ಈ ಯೋಜನೆಯಲ್ಲಿ ಡಿಶೇಷವಾಗಿ ಶೇ.60 ರಷ್ಟು ವಿದ್ಯಾರ್ಥಿನಿಯರಿಗೆ ತರಬೇತಿ ಒದಗಿಸುವ ಗುರಿ ಹೊರದಲಾಗಿದ್ದು, ಮಹಿಳಾ ಪ್ರಾತಿನಿಧ್ಯಕ್ಕೆ ಒತ್ತು ನೀಡಲಾಗಿದೆ. ತಜ್ಞರಿಂದ ಕಾರ್ಯಾಗಾರಗಳು, ಇಂಟರ್ನಿ ಶಿಪ್‌ಗಳು ಮತ್ತು ವೈಯಕ್ತಿಕ ಮಾರ್ಗದರ್ಶನ ಒದಗಿಸಲಾಗುವುದು.

ಇದ್ದಾಟನಾ ಕಾರ್ಯಕ್ರಮ ಉದ್ದೇಶಿಸಿ ಅಪ್ಪಕ್ಕಾ
 ನ ಮುಖ್ಯ ಮಾಹಿತಿ ಅಧಿಕಾರಿ ಸುಬ್ರಹ್ಮಣ್ಯಂ ಪ್ರಶ್ನಿಸು
 ಮಾನಾದಿ ಈ ಯೋಜನೆಯಲ್ಲಿ 'ಪಾಲುದಾರಿಕೆಯ
 ಮೂಲಕ' ಕೂಡ ಬಡಗಲೆ ಉದ್ಯೋಗಾವಕಾಶ ಪಡೆಯಬಹುದು
 ಸಾಮರ್ಥ್ಯ ಹೆಚ್ಚಿಸುವ ಮತ್ತು ಸಮಾಜದಲ್ಲಿ ಅರ್ಥಪೂರ್ಣ
 ಬದಲಾವಣೆ ಉಂಟುಮಾಡುವ ಬದ್ಧತೆಯನ್ನು
 ಅಪ್ಪಕ್ಕಾ ಸಾರಿದ. ಕೌಶಲ್ಯ ಅಭಿವೃದ್ಧಿಯ ಸುಸ್ಥಿರ
 ಭಾರತಕ್ಕೆ ಬೆಳವಣಿಗೆಯ ಭದ್ರ ಬುನಾದಿ ಎಂಬುದು ನಮ್ಮ
 ಛಾತ್ರನಯಾಗಿದೆ" ಎಂದರು.

ದಿ ಮಾ ಫಾಯ್ ಫೌಂಡೇಶನ್‌ನ ಮ್ಯಾನೇಜಿಂಗ್ ಟ್ರಸ್ಟಿ ಹೇಮಂತಾ ರಾಜನ್ ಮಾತನಾಡಿ "ಸುಸ್ಥಿರ ಜೀವನೋಪಾಯ ವ್ಯವಸ್ಥೆ ರೂಪಿಸುವ ನಮ್ಮ ದೃಷ್ಟಿಗೆ ಪೂರಕವಾಗಿ ಈ ಪಾಲುದಾರಿಕೆ ಮೂಡಿ ಬಂದಿದೆ. ಯುವಜನತೆಗೆ ಗುಣಮಟ್ಟದ ಕೌಶಲ್ಯ ತರಬೇತಿ ಒದಗಿಸುವ ಮಾಹಕ ನಾವು ಆಸಕ್ತರಿಗೆ ಭವ್ಯ ಭವಿಷ್ಯದ ಬಾಗಿಲು ತೆರೆಯುತ್ತಿದೆವೆ" ಎಂದರು.

ಇದೇ ಸಂದರ್ಭದಲ್ಲಿ ಅಪೆಕ್ಸನ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ದಿ ಮಾ ಫಾಯ್ ಫೌಂಡೇಶನ್ ಹಿರಿಯ ಪ್ರತಿನಿಧಿಗಳು, ಪಾಲುದಾರರು, ಕಾಲೇಜಿನ ಗಣ್ಯರು ಮತ್ತು ವಿದ್ಯಾರ್ಥಿಗಳು ಭಾಗವಹಿಸಿದರು.

ಉದಯಕಾಲ
UDAYAKALA

Please Contact

**Book Your
Classified
Ads**

Mob:
9611335416

udayakalaadv@gmail.com

ಪ್ರತಿದಿನ ಉದಯಕಾಲ ಓದಿರಿ

[illegible]

PUBLIC NOTICE

Notice is hereby given to public at large
Shree.Rathnamma, Residing at #19, Shree
Sidaramalingeshwara Nilaya, 53 Cross,
Kallappa Layout Amruthahalli, Bangalore North,
Karnataka - 560092 she has lost the Registered
Original Sale Deed of Doc No.YAN-1-10458-
2004-05 dated on 04-08-2004 he has lost at
Near Amruthahalli bus stop Accordingly she has
lodged the complainant on Bangalore City Police
with E-Lost dated 15/10/2025 Report
No.1852535/2025

SCHEDULE PROPERTY : All that piece and parcel of Property Bearing Site No. 20, Old Panachayath Katha No. 16/2, Byatarayanapura Division Katha No. 283, BBMP Katha No. 283/20, BBMP Ward No. 7, Situated at Byatarayanapura Village, Yelahanka Hobli, Bangalore North Taluk, Measuring East to west 30 Sq.Ft. North to South 55 Sq.Ft. Totally measuring 1650 Sq.Ft bounded on **East** by: Site No. 21, **West** by: Sri Srinivas S/O Hanumanappa's Property, **North** by: P. V. Krishnappa's Site, **South** by: 20 Feet Road. If anyone finding the aforesaid document is hereby requested to handover the same to our office at the address mentioned hereunder.

HARISHA S, Advocate
No.2,1st Floor Byranna Building,
Madanayakanahalli, Bengaluru-562162
Mobile No.90609 50265.

[illegible]

ಗಮನಿಸಿ:

- ವರ್ಗಾವಣೆಗಾಗಿ ಮರು-ನಿಗದಿಪಡಿಸಲಾದ ಷೇರುಗಳನ್ನು ಡಿಮೆಟೀರಿಯಲ್ಯಿಸ್ಟ್ ರೂಪದಲ್ಲಿ ಮಾತ್ರ ನೀಡಲಾಗುತ್ತದೆ.
- ಬಾಕಿ ಇರುವ ವರ್ಗಾವಣೆ ಪ್ರಕರಣಗಳನ್ನು ಕ್ರಮಬದ್ಧಗೊಳಿಸಲು ಷೇರುದಾರರು ವಿಳಂಬವಿಲ್ಲದೆ ಅಗತ್ಯ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳುವುದು.

ಟಾಟಾ ಎಲೆಕ್ಟ್ರಿಕ್ ಲಿಮಿಟೆಡ್ ಪರವಾಗಿ

ಸಹಿ/-

ಕೃಷ್ಣಾ ವಿ
ಕೃಷ್ಣಾ ವಿ ಕೃಷ್ಣಾ ವಿ ಕೃಷ್ಣಾ ವಿ ಕೃಷ್ಣಾ ವಿ

ಕರವಣ ಸಕ್ರವರ ಪುತ್ತ್ಯ ಕರವಣ್ಣಯನ್, ರಘುನರ

[illegible][illegible][illegible][illegible]

			
ಹರಾಜು ಸೂಚನೆ			
ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ, ಕೆಳಗೆ ಹೆಸರಿನಲ್ಲಾದ ಚಿನ್ನಾಭರಣ ಸಾಲ ಬಡದ ಗ್ರಾಹಕರು ನಮ್ಮ ಹಲವಾರು ವಸದಿಯ ಮೇರೆಗೆ ತಮ್ಮ ಸಾಲದ ಪಾತೆಗಳನ್ನು ಅತ್ಯಲ್ಪಕಡತಿಸಿ ವ್ಯಾಧಿಯದ ಮತ್ತೆ ಲಿವಿಂಗ್ಸ್ ಪೋಸ್ಟ್ ಆಫರ್‌ನಲ್ಲಿರುವಂತೆ ಚಿನ್ನ ಮೂಲಕ ಅದರ ನಿರ್ವಹಣಾಪತ್ರ ವಿಶಾಲ್ಕ ಕಳುಹಿಸಲಾಗಿದ್ದು ಅದು ಸಹ ಅವರಂದ ಸ್ವೀಕೃತವಾಗಿದೆ ಬಂದಿರುವಿ ಬಂದಿರುತ್ತದೆ. ಅದಾಗ್ಯೂ, ನಿಮ್ಮ ಸಾಲದ ಪಾತೆಗಳು 24.10.2025 ರಂದು ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು ಅತ್ಯಲ್ಪಕಡತಿಸಿಕೊಳ್ಳುವುದಿಲ್ಲ ಅದನ್ನು ಮಾಡಿದ ಭದ್ರತೆಯನ್ನು 24.10.2025 ರಂದು ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ ಅಥವಾ ಬ್ಯಾಂಕಿಗೆ ಅನುಕೂಲಕರವಾದ ಇತರೆ ದಿನದಂದು ಯಾವುದೇ ಪೂರ್ವ ಸೂಚನೆ ನೀಡದೆ, ಬ್ಯಾಂಕಿಗೆ ವ್ಯವಸ್ಥಿತವಾಗುವ ರೀತಿಯಲ್ಲಿ ಇ-ಅರಾಜು ಪ್ಲಾಟ್‌ಫಾರಂ https://egold.auctiontiger.net ಮೂಲಕ ಬ್ಯಾಂಕಿನ ಆದರದಂತೆ ಹರಾಜು ನಡೆಸಲಿದೆ.			
ಉಲ್ಲೇಖ ಸಂ.	ಗ್ರಾಹಕರ ಹೆಸರು	ಶಾಖೆ ಹೆಸರು	ನಿವೃತ್ತ ತೂಕ
14238294	ಯೋಗಾನಂದ ರಾಜ	ಬನ್ನೇರುಕುಳು ಮುಖ್ಯ ರಸ್ತೆ	38.00
15533785	ಪೂಜಾರಿ ಪ್ರಸಾದ್ ವರ್ಮಾ	ಬಸವನಗುಡಿ ಬೆಂಗಳೂರು	23.60
15533688	ರವಿ ಡಿ ಎಸ್	ಬಸವನಗುಡಿ ಬೆಂಗಳೂರು	27.00
15132786	ದರ್ಶನ್ ಎನ್	ಮೊಮ್ಮನಹಳ್ಳಿ ಬೆಂಗಳೂರು	10.60
38837767	ಭರತ್ ಬಿ ಜಿ	ಕೆಂಗೇರಿ	14.20
38838291	ಗಂಗಾ ಬೆನ್ ಸೋಮಾಜಿ ಪಟೇಲ್	ಕೆಂಗೇರಿ	89.30
38837776	ವರ್ಷ ಮಯ್ಯ ಎಂ	ಕೆಂಗೇರಿ	10.40
13325216	ಪರ್ವಾಣ ತಾಜ್	ಆರ್ ಎ ನಗರ ಬೆಂಗಳೂರು	158.00
61332491	ಪರ್ವಾಣ ತಾಜ್	ಆರ್ ಎ ನಗರ ಬೆಂಗಳೂರು	142.90
ದಿನಾಂಕ: 14.10.2025 ಸ್ಥಳ: ಚೆನ್ನೈ ವಿವರಣೆ: ಬ್ಯಾಂಕು ಇಲಾಖೆ ರಿಮಿಟ್, ಬಂಗಾಳದ ಡಿವಿಜನ್ ಬ್ಯಾಂಕ್ ರಿಮಿಟ್‌ನಿಂದ ಪೂರ್ಣ ಪಾವತಿಗೆ ಸಹ ಅಂಗೀಕರಿಸಲಾಗಿದೆ		ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಡಿವಿಜನ್ ಬ್ಯಾಂಕ್ ಇಲಾಖೆ ರಿಮಿಟ್	

यूनियन बैंक

UNION BANK OF INDIA

संयुक्त बैंक

Union Bank

of India

A Government of India Enterprise

ಹೊಸವರ್ಷದ ಶುಭಾಶೀರ್ವಚನ 2 ಜಾನವರಿ, 1674, 2022, ಹೊಸವರ್ಷದ ಶುಭಾಶೀರ್ವಚನ-5601

ಸಂಪರ್ಕ ನಂ.: 9326211401, ಇಮೇಲ್ ಅದೇ: ubin0811408@unionbankofindia.bank

ತಾರೀಖು: 2022 (13)

ಶುಭಾಶೀರ್ವಚನ

ಹೊಸವರ್ಷದ ಶುಭಾಶೀರ್ವಚನ ಅಂದಾಜು ಸಂಖ್ಯೆ 5601 ಅಂದಾಜು ಸಂಖ್ಯೆ 5601 ಅಂದಾಜು ಸಂಖ್ಯೆ 5601

ಅಂದಾಜು ಸಂಖ್ಯೆ 5601 ಅಂದಾಜು ಸಂಖ್ಯೆ 5601 ಅಂದಾಜು ಸಂಖ್ಯೆ 5601

ಅಂದಾಜು ಸಂಖ್ಯೆ 5601 ಅಂದಾಜು ಸಂಖ್ಯೆ 5601 ಅಂದಾಜು ಸಂಖ್ಯೆ 5601

[illegible][illegible][illegible][illegible][illegible]

1.	ಪುರೈ ಪಾಪು ಹಿಮಾಲಯ್/ಎಲ್ ಎಸ್. ಸಿ. ಹೆಂಡ್ಲೆಮೊದಲೆ ಹೆಣ್ಣುಕುರಿಕೆ ಸಹಾಯಕರು ಕಾರ್ಡು	Ms Jyoti S. Himmalayam/Dr. S. C. Hendlemole CIN: U50200KA2002PTC0030408 PAN: AAHCS8996
2.	ದೊನಕಾರುಕೆ ಕಣಿವೆಯ ದೀವು (MCA ದಾಖಲೆಗಳ ಪ್ರಕಾರ)	ಸಂಸ್ಥೆ 29, ಕೃಷಿಕರ ಕಾಂಪೌಂಡ್, CMTI ಪಾಟನೂರು ಆವರಣ, ರಸ್ತೆ, ಹುಮನಾಪುರ, ಕುರಗುಡು-960022
3.	ವೆಬ್‌ಸೈಟ್ URL	ಹೆಣ್ಣುಕುರಿಕೆ ಸಹಾಯಕರು ವೆಬ್‌ಸೈಟ್ ವ್ಯವಸ್ಥೆ
4.	ಪಟ್ಟಿ 2ನೇ ಕ್ಷುಣ್ಣುಗು ಹಂತದ ಕೃಷಿಗರ ದಾಖಲಾಗು	ಸಂಸ್ಥೆ 29, ಕೃಷಿಕರ ಕಾಂಪೌಂಡ್, CMTI ಪಾಟನೂರು ಆವರಣ, ರಸ್ತೆ, ಹುಮನಾಪುರ, ಕುರಗುಡು-960022
5.	ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ/ಕುರಿಕೆಗಳ ಕೃಷಿಕರ ಕಾಂಪೌಂಡ್	ಕುರಿಕರ ವ್ಯವಸ್ಥೆ
6.	ಕಳೆದ ಹಣಕಾಸು ವರ್ಷದಲ್ಲಿ ವಾಣಿಜ್ಯಕರರ ಮತ್ತು ಕಾರ್ಯದರ್ಶಿ/ಕುರಿಕೆಗಳ ಪ್ರದರ್ಶನ ಮತ್ತು ವ್ಯಾಪ್ತಿ	ದಿನ 04.03.13 ರಲ್ಲಿನ (ಮಾರ್ಚ್ 31, 2020 ರಂತೆ ಕೈಗೊಂಡಿರುವ) ಹಣಕಾಸು ತಿಳಿಗುರಿಕೆಗಳ ಪ್ರಕಾರ
7.	ಅಂತ್ಯವಿಧ್ಯಾಂಗ/ಕುರಿಕೆಗಳದ ಸಂಸ್ಥೆ	90-000 ಅಂತ್ಯವಿಧ್ಯಾಂಗಗಳು
8.	ಕುರಿಕೆಗಳ ದಾಖಲಾಗು ಕುರಿಕೆಯ ದಾಖಲೆಗಳ ಹಣಕಾಸು ತಿಳಿಗುರಿಕೆ (ಅಂತ್ಯವಿಧ್ಯಾಂಗ/ಕುರಿಕೆಗಳ), ಸಹಾಯಕರ ಪಟ್ಟಿಯನ್ನು ಪ್ರಸ್ತುತ ಮತ್ತು ಕಳೆದ ವರ್ಷಗಳ ಸಂಸ್ಥೆಯಲ್ಲಿ ದಾಖಲಾಗು ಕುರಿಕೆಯ ಹೆಚ್ಚಿನ ದಾಖಲಾಗು ಪಟ್ಟಿ ವ್ಯವಸ್ಥೆ	ಅಂತ್ಯದ ದಾಖಲೆಗಳನ್ನು ಅಂತ್ಯ ಕುರಿಕೆಯವರು: corp.anilashahimintor@gmail.com
9.	ಸಂಸ್ಥೆಯ ಸ್ಥಿತಿ 22(2)(b) ಅಡಿಯಲ್ಲಿ ಪರಿಣಾಮ ಅಂಶದಾಯಕಿ ಅಂಶ 31 ರಲ್ಲಿ ಪಟ್ಟಿ ವ್ಯವಸ್ಥೆ	ಅಂತ್ಯದ ದಾಖಲೆಗಳನ್ನು ಅಂತ್ಯ ಕುರಿಕೆಯವರು: corp.anilashahimintor@gmail.com
10.	ಅಂತ್ಯ ವ್ಯವಸ್ಥೆಯನ್ನು ಕೈಗೊಂಡು ಕುರಿಕೆಯ ದಾಖಲಾಗು	ವ್ಯವಸ್ಥೆಯ, ಮಾರ್ಚ್ 29, 2025
11.	ನಿರ್ದಿಷ್ಟ ಪರಿಣಾಮ ಅಂಶದಾಯಕಿ ಹೆಣ್ಣುಕುರಿಕೆ ಪಟ್ಟಿಯನ್ನು ನಿರ್ದಿಷ್ಟ ದಾಖಲಾಗು	ಮಾನ್ಯತೆ, ಮಾರ್ಚ್ 08, 2025
12.	ಹೆಣ್ಣುಕುರಿಕೆ ಪಟ್ಟಿಗೆ ಅಂಶದಾಯಕಿಗಳ ನಕ್ಷೆಯನ್ನು ಕುರಿಕೆಯ ದಾಖಲಾಗು	ಮಾನ್ಯತೆ, ಮಾರ್ಚ್ 11, 2025
13.	ನಿರ್ದಿಷ್ಟ ಪರಿಣಾಮ ಅಂಶದಾಯಕಿ ಕುರಿಕೆಯ ಪಟ್ಟಿಯನ್ನು ನಿರ್ದಿಷ್ಟ ದಾಖಲಾಗು	ಮಾನ್ಯತೆ, ಮಾರ್ಚ್ 24, 2025
14.	ಪಾಟನೂರು ಕೃಷಿಕರ ಪಟ್ಟಿ ದಾಖಲಾಗು, ವ್ಯವಸ್ಥೆಯನ್ನು ವ್ಯವಸ್ಥೆ ಮಾಡು ಪರಿಣಾಮ ತಿಳಿಗುರಿಕೆಗಳ ದಾಖಲಾಗು ನಿರ್ದಿಷ್ಟ ಪರಿಣಾಮ ಅಂಶದಾಯಕಿ ನಿರ್ದಿಷ್ಟದಾಖಲಾಗು	ಮಾನ್ಯತೆ, ಮಾರ್ಚ್ 29, 2025
15.	ಪರಿಣಾಮ ದಾಖಲಾಗುಗಳ ನಕ್ಷೆಯನ್ನು ಕುರಿಕೆಯ ದಾಖಲಾಗು	ಮಾನ್ಯತೆ, ಮಾರ್ಚ್ 29, 2025
16.	ಅಂತ್ಯ ವ್ಯವಸ್ಥೆಯನ್ನು ನಕ್ಷೆಯ ಪ್ರಕಾರ ಅಂತ್ಯದ ಪಟ್ಟಿ	corp.anilashahimintor@gmail.com
17.	MSME ಕುರಿಕೆ ಹೆಣ್ಣುಕುರಿಕೆ ಸಹಾಯಕರು ದಾಖಲಾಗು ನಿರ್ದಿಷ್ಟ ದಾಖಲಾಗು	ದಾಖಲಾಗು ವ್ಯವಸ್ಥೆ

ದಿನಾಂಕ 15 ಅಕ್ಟೋಬರ್, 2025.
ಕೃಷಿ ದಾಖಲಾಗು

ಶ್ರೀ ಜೈ ಮಹೇಶ್ವರ ಹೆಚ್‌ಎಲ್ ರಾಮೇಶ್ವರ ರಾಮೇಶ್ವರ
ಅಧ್ಯಕ್ಷರು ಹುಮನಾಪುರ
ಸಂಸ್ಥೆಯಲ್ಲಿ, IBI/HIPA/00/11P-P01533/2018-2019/12450
ರಾಜ್ಯಪಾಲರ ಕಾರ್ಯದರ್ಶಿಯ ದಾಖಲಾಗು ದಾಖಲಾಗು ದಾಖಲಾಗು
ಪಟ್ಟಿ 2, KAI, ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ-CHSL, ಕೆಆರ್ 29, ಹುಮನಾಪುರ,
ದಾಖಲಾಗು ದಾಖಲಾಗು ಪಟ್ಟಿ ಅಂತ್ಯ ರಾಜ್ಯಪಾಲ-000121, ಮಾನ್ಯತೆ ಮಾಡು